

4
BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 123/9/NCLT/AHM/2017


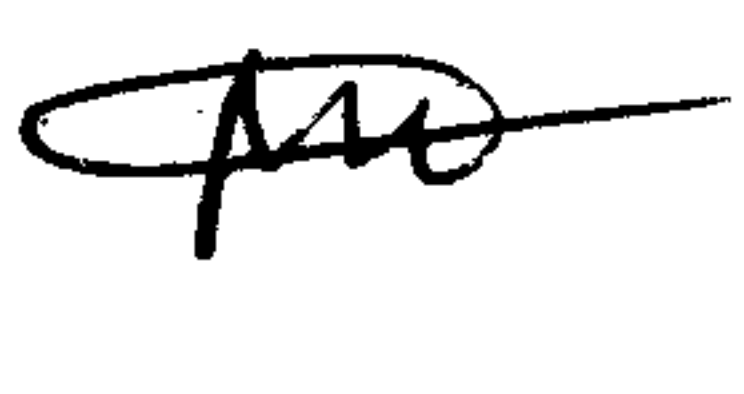
Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018

Name of the Company: Dr. Pranav Shah
V/s.
Shalby Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
-------	------------------------	-------------	----------------	-----------

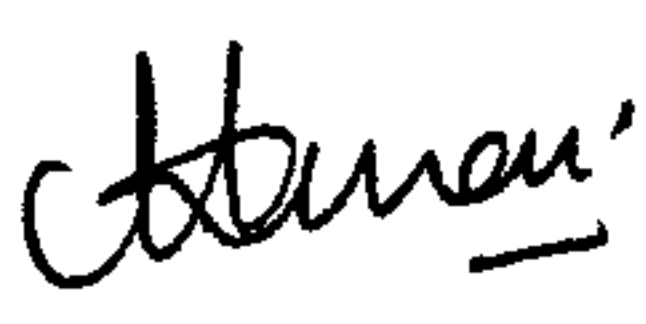
- | | | | | |
|----|---|----------------|--|---|
| 1. | GURSHARAN H. VIRK, Adv. | for Respondent | |  |
| 2. | NANDISH CHUDGAR Adv
with RAHEEL PATEL Adv
i/b NANAVATI ASSOCIATES | for Petitioner | |  |

ORDER

Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Operational Creditor/Petitioner. Learned Advocate Mr. Gurusharansingh Virk present for Respondent.

Respondent counsel represented that Respondent want to file an appeal on the order dated 12.01.2018 in IA 285/2017 and requested for adjournment.

List the matter on 29.01.2018 for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 18th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL